

**GOVERNMENT OF INDIA  
HEAVY INDUSTRIES AND PUBLIC ENTERPRISES  
LOK SABHA**

UNSTARRED QUESTION NO:588

ANSWERED ON:24.02.2011

CONCEPT OF MAHARATNA FOR CPSES

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**Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:**

- (a) whether the concept of Maharatna for Central Public Sector Enterprises (CPSEs) has been introduced for CPSEs during the year 2008;
- (b) if so, the details of the CPSEs have been declared as such; and
- (c) the parameters adopted therefor?

**Answer**

THE MINISTER OF STATE FOR HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI A. SAI PRATHAP)

- (a) The Government introduced the Maharatna scheme for Central Public Sector Enterprises (CPSEs) in February, 2010.
- (b) Four CPSEs, namely, (i) Indian Oil Corporation Limited, (ii) NTPC Limited, (iii) Oil & Natural Gas Corporation Limited and (iv) Steel Authority of India Limited have been granted Maharatna status so far.
- (c) The CPSEs fulfilling the following eligibility criteria can be considered for grant of Maharatna status.
  - (i) Having Navratna status.
  - (ii) Listed on Indian stock exchange with minimum prescribed public shareholding under SEBI regulations.
  - (iii) Average annual turnover of more than Rs. 25,000 crore, during the last 3 years.
  - (iv) Average annual net worth of more than Rs. 15,000 crore, during the last 3 years.
  - (v) Average annual net profit after tax of more than Rs. 5,000 crore, during the last 3 years.
  - (vi) Should have significant global presence/international operations.